

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.116/(MAH)/2014
CA No.

CORAM:

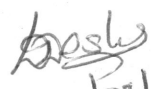
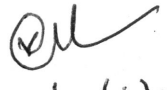
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: Mr. Ashok Rao

V/s.
M/s. Hotel Ratnasoham Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Deepak D. Deshpande	Advocate for Respondents	 23/01/17
2	Kamal Kanungo (on behalf of Mr. S. Venkatesh)	Advocate for Petitioner	 23/01/17

COMMON ORDER

C.P No. 39/59/CLB/MB/MAH/2013

C.P No. 116/397-398/CLB/MB/MAH/2014

1. The Learned Representative Mr. Deshpande is representing the Petitioner in C.P. No. 39/2013 and representing the Respondent in C.P. No. 1116/2014.
2. He has stated that a Rejoinder has been received in the recent past, however, Sur-rejoinder in C.P. No. 116/2014 is required to be filed and one week's time be granted.
3. Let the Sur-rejoinder be filed on or before 10.02.2017 with a copy in advance to the other side.
4. Both the C.Ps. adjourned to **23rd February, 2017**. Since the other side is not present, therefore, it is hereby directed to the Learned Representative to communicate the next date and the contents of this order to the other side.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 23.01.2017.